

श्री शंकर बयाल सिंह : घूम रहे हैं तो जरूर पकड़वाइये, इस काम में मदद कीजिये।

श्री मधु लिमये : मैं भी तो यही कह रहा हूँ।

श्री शंकर बयाल सिंह : मैं मंत्री महोदय से कहूंगा कि ऐसे लोगों को जरूर पकड़ें। आप इसमें मदद कीजिये।

श्री मधु लिमये : सरकार पकड़ें। मैं कोई पुलिस आफिसर नहीं हूँ।

'SHRI K. LAKAPPA (Tumkur): I have a submission to make. I have given notice of a call-attention motion regarding Krishna water dispute. That may please be admitted, Sir.

MR. SPEAKER: No, please. It cannot come up again. This is not a recommendation to be made in the House.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have received a telegram from Mr. Uppal Dutt about the deliberate interference by the Youth Congress.... (Interruptions).

MR. SPEAKER: A statement is coming on that.

Papers to be laid on the table.

12.14 hrs.

PAPERS LAID ON THE TABLE

'EXPORT OF STEEL WIRE ROPES

(QUALITY CONTROL AND INSPECTION) RULES, 1974]

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): On behalf of Prof. D. P. Chattopadhyaya, I beg to lay on the Table a copy of the Export of Steel Wire Ropes (Quality Control and Inspection) Rules, 1974 (Hindi and English versions), published in

Notification No. S. O. 1990 in Gazette of India dated the 10th August, 1974 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-8346/74].

[REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION].

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of each of the following Reports (Hindi versions) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (1) Report under section 21 (3) (b) of the said Act in case of M/s Dunlop India Limited, and other Order dated 8-1-1973 of the Central Government thereon, together with a copy of letter dated 9-5-1973 from the Ministry of Law, Justice & Company Affairs to M/s Dunlop India Limited, Calcutta.
- (2) Report under section 21(3) (b) of the said Act in the case of M/s Automobile Products of India Limited and M/s Bajaj Auto Limited, and the Order dated 30-11-1972 of the Central Government thereon together with corrigendum dated 1-1-1973.
- (3) Report under section 21(3) (b) of the said Act in the case of M/s Hindustan Aluminium Corporation Limited Bombay and the Order dated 31-7-1973 of the Central Government thereon. [Placed in Library. See No. LT-8347/74]

SHRI SOMNATH CHATTERJEE (Burdwan): Yesterday I received a telegram from Shri Utpal Dutt a well-known play-wright and dramatist about the deliberate interference by the Youth Congress and the Chhatra Parishad people....

MR. SPEAKER: It is not about that. I am on item No. 3.

MR. SPEAKER: You will have to tell me about it.

SHRI SOMNATH CHATTERJEE: I see. But may I complete, having started?

MR. SPEAKER.: No please.

SHRI JYOTIRMOY BOSU (Diamond Harbour): May I hand over this telegram to you?

MR. SPEAKER: No please. You cannot suddenly get up and give a telegram. It is not going to be taken.

SHRI SOMNATH CHATTERJEE: This is about the reports of the Monopolies and Restrictive Trade Practices Commission. The report is of 8th January, 1973 and the letter of the Ministry is dated 9th May, 1973. The other report is dated 30th November, 1972 and the third is of July, 1973. There has been a delay of more than two years in some cases and no explanation has been given for the delay. You have been kind enough to direct that they must give the reasons for the delay. They have not mentioned why they could not come to the House earlier.

श्री सधु चिन्मये (बाका) अद्यक्ष महादय,
 आपने कई दफा मित्रत्वमं तम किये है
 लेकिन इन पर कोई अमर नहीं होता है।
 आपने पिछरी दफा क्लिग दिया था कि
 इसका बरदाशन नहीं किया जायेगा, फिर
 क्यों बरदाशन कर रहे है

MR. SPEAKER: Will the Minister tell me why there was delay?

SHRI BEDABRATA BARUA: I would not like to hazard an opinion offhand. I have to look into it. All that I can say is that the Government has to take a decision in the matter after which they lay it.

1995 LS—7

[Government Resolution re-decisions on Report, of Tariff Commission on Aluminium Industry, Textile Committee (second Amendment Rules, 1973 and Notifications under Essential Commodities Act, 1955, and Annual Report of Jute Corporation of India Ltd., Calcutta for 1972-73.]
 SHRI A. C. GEORGE: I beg to lay on the Table:—

(1) A copy of the Government Resolution (Hindi and English versions) No 10(1)-Tar/74 dated the 22nd August, 1974 notifying Government's decisions on the recommendations of the Report (1974) of the Tariff Commission on the Review of the Progress of the Aluminium Industry, under sub-section (2) of section 16 of the Tariff Commission Act, 1951 [Placed in the Library See No LT-8348/74].

(2) (1) A copy of the Textiles Committee (Second Amendment Rules, 1973 (Hindi and English versions published in Notification No G S R. 244 in Gazette of India dated the 2nd March, 1974, under sub-section 3 of section 22 of the textiles Committee Act, 1963.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification [Placed in Library See No. LT-8349/74]

(3) (i) A copy each of the following Notification (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(a) S.O. 205 published in Gazette of India dated the 26th January, 1974, making